

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

OP No.1 of 2012

Dated : 25th July, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. V.J. Talwar, Technical Member**

BSES Rajdhani Power Ltd.

...Petitioner(s)

Versus

**Delhi Electricity Regulatory Commission
& Ors.**

....Respondent(s)

**Counsel for the Petitioner(s) : Mr. Amit Kapur
Mr. Anupam Varma
Mr. Vishal Anand
Ms. Deepeika Kalia
Mr. Nikhil Sharma**

**Counsel for the Respondent(s): Mr. Ravi S.S. Chauhan with
Mr. M.S. Gupta (Rep.) for DERC
Ms. Swapna Seshadri
Ms Swagatika Sahoo for R.3, 5, 9
Ms. Swetaketu Mishra &
Mr. Ritin Rai for DVC
Mr. Pawan Upadhyay
Ms. Anisha Upadhyay for R.2**

O.P. No. 2 of 2012

BSES Yamuna Power Ltd.

... Petitioner(s)

Versus

**Delhi Electricity Regulatory Commission
& Ors.**

.....Respondent(s)

**Counsel for the Petitioner(s) : Mr. Amit Kapur
Mr. Anupam Varma
Mr. Vishal Anand
Ms. Deepeika Kalia
Mr. Nikhil Sharma**

**Counsel for the Respondent(s): Mr. Ravi S.S. Chauhan with
Mr. M.S. Gupta (Rep.) for DERC
Ms. Swapna Seshadri
Ms Swagatika Sahoo for R. 9
Ms. Swetaketu Mishra &
Mr. Ritin Rai for DVC
Mr. Pawan Upadhyay
Ms. Anisha Upadhyay for R.2**

ORDER

Both the parties have finished their arguments.

Mr. Amit Kapur, the learned counsel for the Petitioner seeks some time to file the written notes. Accordingly, he is permitted to file the same on or before 01.08.2012 after serving copy on the other side. Thereafter, the learned counsel for the Respondents are directed to file their reply written notes, if any, after serving copy on the other side.

Post the matter for reporting compliance on **06.08.2012.**

(V J Talwar)
Technical Member

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk